

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:815

ANSWERED ON:19.03.2012

INTER STATE CONNECTIVITY AND ECONOMIC IMPORTANCE SCHEME

Bundela Shri Jeetendra Singh;Chanabasappa Shri Udasi Shivkumar;Scindia Smt. Yashodhara Raje;Tomar Shri Narendra Singh
;Verma Shri Sajjan Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government provides funds to the State Governments for development of roads and bridges under Inter State Connectivity and Economic Importance (ISC&EI) Scheme;
- (b) if so, the details thereof alongwith the criteria for sanctioning funds under the said scheme;
- (c) the details of the proposals received from various State Governments in this regard during the last three years and the current year, State-wise especially in Madhya Pradesh including Morena, Chhatarpur and Khajuraho districts alongwith their present status;
- (d) the State-wise details of the proposals approved and financial assistance/funds sanctioned/provided/utilized under the said scheme during the same period; and
- (e) the details of the pending proposals alongwith the reasons for their pendency and the time by which all the pending proposals are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) Yes , Madam.

(b), (c) & (d) The procedure for approval of schemes of development of State Highways including Roads of Inter State Connectivity and Economic Importance (ISC & EI) have been laid in the Central Road Fund (State Roads) Rules 2007 which came in to effect on 10.7.2007. Allocation of funds to the States from ISC & EI is made State-wise and not District-wise. Number of proposals received and approved under ISC & EI Scheme including Madhya Pradesh for the last three years and current year are given in Annexure-I and Annexure-II. Funds allocated and released for the last three years and current year under ISC & EI including Madhya Pradesh are given in Annexure-III.

(e) The proposals furnished by the respective State Governments under ISC & EI are approved in accordance with Central Road Fund (State Roads) Rules, 2007 subject to overall availability of funds and inter-se priority of works.